

Indian Airlines introduced 15 Airbus A-320 aircraft, out of which one met with an accident. Air India did not introduce any Airbus aircraft.

(b) Indian Airlines is expected to induct six Airbus A-320 aircraft and Air India, two Airbus A 310 aircraft during 1990-91.

[ *Translation* ]

**Corruption cases against officers of  
Bharat Heavy Electricals Ltd.**

8670. SHRI RAM PRASAD  
CHAUDHARY  
SHRI JANARDAN TIWARI:

Will the Minister of INDUSTRY be pleased to state

(a) whether cases of corruption have been pending against several senior officers of the Bharat Heavy Electricals Limited, and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) No corruption case in respect of BHEL's senior officers in the rank of Additional General Manager and above is pending

(b) Does not arise

**Kathara Coal Washery**

8671 SHRI RAMASHRAY PRASAD  
SINGH  
SHRI RAJ MANGAL MISHRA:

Will the Minister of ENERGY be pleased to state:

(a) whether any cases of corruption, relating to some officers of Kathara coal washery, a subsidiary of Coal India Limited, are pending,

(b) if so, the details thereof and since when these cases are pending;

(c) whether the accused officers have been transferred after these allegations;

(d) if not, the reasons for not transferring the concerned officers so far; and

(e) the preventive measures adopted to check recurrence of such incidents in future?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Yes, Sir. A chargesheet filed by the SPE/CBI, Ranchi against Shri R.J.P. Upadhyay, Sr. Executive Engineer (E & M), Kathara Washery, Shri B. Sharan, Ex-General Manager, (Washery) CCL (Since retired) and Shri J.P. Sureka, Proprietor, M/s Shanker Engineering and Trading Co., Calcutta has been pending since 31.12.86 for trial in the Law Court u/s 120 B/420/471/466 IPC.

The details of the case are that the SPE/CBI, Ranchi had lodged an FIR on 29.8.86 alleging that M/s. Shankar Engineering and Trading Co. Calcutta in conspiracy with Shri R.J.P. Upadhyay, Sr. Executive Engineer (E&M), Kathara Washer, CCL had supplied substandard cast steel balls to Kathara washery against the supply order placed for forged steel balls. Subsequent investigation conducted by the SPE/CBI disclosed that there was substance in the said allegation. The case has been pending for trial in the court since 31.12.1986.

Besides, an anonymous complaint lodged against the management of Kathara coal washery, CCL is under verification by the Vigilance Department. This anonymous complaint was lodged on 14.8.89 alleging that substandard spares have been supplied to Kathara Washery by M/s Tooe Metal Industries, Howrah, in connivance with the

officers of Kathara Washery and Purchase Department, CCL, Ranchi.

(c) and (d). Shri R.J.P. Upadhyay, Sr. Executive Engineering (E&M) was transferred from Kathara to Gidi Washery in January, 1989. Shri B. Sharan, General Manager (Washeries) retired from service on 30.9.86 and Shri M.P. Rao Adhikari, Dy. Chief Engineer (E &M), has been transferred from Kathara to Kedla Washery in June, 1989.

(e) Prior to 1986 when the case in question cropped up, payment for steel balls supplied to Kathara Washery was being released on the strength of certificates produced by the supplier from Government Test House 'Government recognised Test House. Since 1986 the practice has been introduced for drawing samples from the supplies received and sending them to National Metallurgical Laboratory, Jamshedpur or Central Laboratory at Barkakana for testing the composition and hardness of the steel balls. The bills are processed only on the strength of the certificates issued by these laboratories. This practice of getting the supplies tested at NML, Jamshedpur and Central Laboratory, Barkakana is continuing and will continue in future also

#### **Shyamganj Station in Bareilly**

8672. SHRISANTOSH KUMARGANGWAR: Will the Minister of RAILWAYS be pleased to state.

(a) whether the Shyamganj railway station of North-Eastern Railway in Bareilly is in use.

(b) if not, whether Government propose to use it for any public purpose; and

(c) if so, the details in this regard?

**THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES):** (a) to (c). There is no Railway station by the name Shyamganj on North Eastern Railway. However, there is a goods shed by the name 'Shamatganj' which is served by Bareilly Railway station. There is however, no proposal to close it.

[English]

#### **Commission Agent of I.D.P.L.**

8673. SHRI MADAN LAL KHURANA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to reply given on 10th April, 1990 to Unstarred Question No. 4229 regarding commission by IDPL for hospital supplies and state:

(a) The reasons for appointing commission agents by the Indian Drugs and Pharmaceuticals Limited; and

(b) the details of the agents appointed, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJAMAN BEHERA):** (a) IDPL has stated that with the emergence of Keen competition the existing field set up, with the limited number, is not able to effectively obtain and retain business, service the orders and collect payments in the Institutional sector. It has, therefore, become necessary for IDPL to appoint Institutional Agents which is a common business practice among other public sector units as well as private sector companies in the Pharmaceutical Industry.

(b) A list showing number of statewide agent of IDPL is enclosed in the statement. The names of the institutional agents whose services are being utilised by IDPL is a commercial information and its disclosure is